रजिस्ट्री सं. डी.एल.–33002/99

भारत सरकार
GOVERNMENT OF INDIA

REGISTERED No. D.L.—33002/99

दिल्ली राजपत्र
Delhi Gazette

असाधारण
EXTRAORDINARY
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 48] दिल्ली, बुधवार, मार्च 20, 2013/फाल्गुन 29, 1934 [रा.रा.रा.क्षे.दि. सं. 298
No. 48] DELHI, WEDNESDAY, MARCH 20, 2013/PHALGUNA 29, 1934 [N.C.T.D. No. 298

भाग—IV

PART—IV

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार

GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

विकास विभाग

(कार्यालय सचिव-सह-विकास आयुक्त)

अधिसूचनाएं

दिल्ली, 20 मार्च, 2013

सं. फा. 56(333)/07/वि. (मु.)/4066.—इस सरकार की दिनांक 27 दिसम्बर, 2012 की अधिसूचना संख्या फा. 56(333)/07/वि. (मु.)/2117 के अधिक्रमण में तथा कीटनाशक अधिनियम, 1968 (1968 का 46) की धारा 3 के खंड (क्यू) के साथ पठित धारा 12 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल, श्री जे.पी. अग्रवाल, विशेष विकास आयुक्त, विकास विभाग को राष्ट्रीय राजधानी क्षेत्र दिल्ली के लिये लाइसेंसिंग प्राधिकारी के रूप में नियुक्त करते हैं।

DEVELOPMENT DEPARTMENT

(OFFICE OF THE SECRETARY-CUM-DEVELOPMENT COMMISSIONER)

NOTIFICATIONS

Delhi, the 20th March, 2013

No. F. 56(333)/07/Dev (HQ)/4066.—In supersession of this Government's notification No. F. 56 (333)/07/Dev. HQ/2117, dated the 27th Dec. 2012 and in exercise of the powers conferred by section 12 read with clause (q) of section 3 of the Insecticides Act, 1968 (46 of 1968), the Lt. Governor of National Capital Territory of Delhi, is pleased to appoint Shri J. P. Agrawal, Spl. Development Commissioner of Development Department, to be the Licensing Officer for the whole area of National Capital Territory of Delhi.

दिल्ली विधान सभा सचिवालय

अधिसूचना

दिल्ली, 20 मार्च, 2013

सं. 21 (02)/2013/एल ए एस-IV/वि./1830.—निम्नलिखित को सर्वसाधारण की जानकारी के लिए प्रकाशित किया जाता है :—

विधेयक संख्यां (02) 2013

दिल्ली विनियोग (संख्या 1) विधेयक, 2013

(जैसा कि राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा में दिनांक 20 मार्च, 2013 को पुरःस्थापित किया गया)

दिल्ली विनियोग (संख्या 1) विधेयक, 2013

2013 का विधेयक संख्या 02

दिल्ली विनियोग (संख्या 1) विधेयक, 2013

वर्ष 2012–2013 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए एक विधेयक।

भारत गणराज्य के तरेसठवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो:—

संक्षिप्त शीर्षक

1. इस अधिनियम का संक्षिप्त नाम दिल्ली विनियोग (संख्या 1) अधिनियम 2013 है।

1079,85,00,000/— रुपयों का वर्ष 2012–2013 में राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त।

2. राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए एक हजार उन्नयासी करोड पिच्चासी लाख रुपयों की कुल राशि के बराबर है, जो अनुसूची के कालम (2) में विनिर्दिष्ट कार्यो के सम्बन्ध में वर्ष 2012–2013 की अवधि के दौरान भुगतान के रुप में प्रयुक्त होगी।

विनियोजन।

3. इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि में से प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अवधि के सम्बन्ध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित की जायेगी।

अनुसूची

(धाराएं 2 व 3 देखें)

(रुपये हजारों में)

मांग संख्या	सेवायें एवं उददेश्य		राशी इससे अधिक नहीं		
			विधान सभा द्वारा स्वीकृत	संचित निधी पर भारित	जोड
1	2		3	4	5
1	विद्यान मंड़ल	राजस्व	..	..	..
2	सामान्य प्रशासन	राजस्व	7200	3570	10770
3	न्याय प्रशासन	राजस्व	202	..	202
4	वित्त	राजस्व	30000	..	30000
5	गृह	राजस्व	2900	800	3700
		पूंजी	10000	..	10000
6	शिक्षा	राजस्व	2300	12848	15148
		पूंजी	100	..	100
7	चिकित्सा एवं जन–स्वास्थ्य	राजस्व	1700	500	2200
		पूंजी	100000	..	100000
8	समाज कल्याण	राजस्व	2580994	1806	2582800
		पूंजी	4414500	..	4414500
9	उद्योग	राजस्व	900	..	900
10	विकास	राजस्व	3095180	..	3095180
		पूंजी	528700	..	528700
11	शहरी विकास एवं लोक निर्माण	राजस्व	2200	..	2200
		पूंजी	2100	..	2100
12	ऋण	पूंजी	..	..	..
13	पेंशन	राजस्व	..	..	..
	जोड		10778976	19524	10798500

उद्देश्यों और कारणों का विवरण

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार अधिनियम, 1991 (1992 का 1) की धारा 29 की उपधारा (1) के साथ पठित धारा 30(1)(क) में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा पारित राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि पर भारित व्यय को वहन करने के लिए आवश्यक धनराशि के राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से विनियोजन की व्यवस्था के लिए विधेयक प्रस्तुत किया जाता है ।

यह विधेयक उपर्युक्त उद्देश्यों को प्राप्त करना चाहता है।

(श्रीमती शीला दीक्षित)

मुख्य मंत्री/ वित्त मंत्री

दिल्ली

20 मार्च, 2013

विधायी शक्ति प्रदान करने संबंधी ज्ञापन

दिल्ली विनियोग (संख्या 1) विधेयक, 2013 का उद्देश्य किसी अधीनस्थ अधिकारी को अतिरिक्त विधायी शक्ति प्रदान करना नहीं है।

पी.एन. मिश्रा, सचिव

1189 DG/13-2

DELHI LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

Delhi, the 20th March, 2013

No. 21(02)/2013/LAS-IV/Leg./1830.—The following is published for general information :—

Bill No. 02 of 2013

The Delhi Appropriation (No. 1) Bill, 2013

(As introduced in the Legislative Assembly of the National Capital Territory of Delhi on 20th March, 2013)

THE DELHI APPROPRIATION (NO. 1) BILL, 2013

BILL NO. 02 OF 2013

THE DELHI APPROPRIATION (NO. 1) BILL, 2013

A

BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2012-13.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty fourth Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Delhi Appropriation (No. 1) Act, 2013.

issue of

Rs. 1079,85,00,000/-

from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2012-2013

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column (5) of the Schedule, amounting in the aggregate to the sum of rupees one thousand seventy nine crore eighty five lac only towards defraying the several charges which will come in the course of payment during the financial year 2012-2013 in respect of the services specified in column(2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

SCHEDULE

(See sections 2 and 3)

(Rs. in thousands)

			Sums Not Exceeding		
DEMAND NO	SERVICES AND PURPOSES		Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2		3	4	5
1	Legislative Assembly	Revenue	..	..	..
2	General Administration	Revenue	7200	3570	10770
3	Administration of Justice	Revenue	202	..	202
4	Finance	Revenue	30000	..	30000
5	Home	Revenue	2900	800	3700
		Capital	10000	..	10000
6	Education	Revenue	2300	12848	15148
		Capital	100	..	100
7	Medical and Public Health	Revenue	1700	500	2200
		Capital	100000	..	100000
8	Social Welfare	Revenue	2580994	1806	2582800
		Capital	4414500	..	4414500
9	Industries	Revenue	900	..	900
10	Development	Revenue	3095180	..	3095180
		Capital	528700	..	528700
11	Urban Development and	Revenue	2200	..	2200
	Public Works	Capital	2100	..	2100
12	Loans	Capital	..	..	..
13	Pension	Revenue	..	..	..
	Total		**10778976**	**19524**	**10798500**

STATEMENT OF OBJECTS AND REASONS

The Delhi Appropriation (No.1) Bill, 2013 is introduced in pursuance of sub-section (I) of section 29 read with clause (a) of sub section (I) of section 30 of the Government of National Capital Territory of Delhi Act,1991 (1 of 1992) to provide for the appropriation out of the Consolidated Fund of the National Capital Territory of Delhi, of the moneys required to meet the additional expenditure charged on the Consolidated Fund and the supplementary grants made by the Legislative Assembly for the expenditure of Government of National Capital Territory of Delhi for the financial year 2012-2013.

(SHEILA DIKSHIT)

Finance Minister/Chief Minister

Delhi,

March, 20, 2013

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Delhi Appropriation (No.1) Bill, 2013 does not seek to confer any additional power of legislation on any subordinate functionaries.

P. N. MISHRA, Secy.

LAND AND BUILDING DEPARTMENT

NOTIFICATIONS

Delhi, the 20th March, 2013

No. F. 7(40)/94/L&B/LA/19574.—Whereas the Lt. Governor, Delhi is satisfied that land is required to be taken by Government at the public expense for a public purpose namely for construction of Raja Garden Flyover and right way of intersection. It is hereby notified that the land in the locality described below is likely to be acquired for the above purpose.

This declaration is made under the provisions of Section 6 of the Land Acquisition Act, 1894 in respect of the land notified u/s 4 of L.A. Act, 1894 vide Notification No.F.7(40)/94/L&B/LA/216 dated.5/4/1999 to all whom it may concern. Under the provisions of Section 7 of the said Act, the Land Acquisition Collector (West), Delhi is hereby directed to take orders for the acquisition of the said land.

A plan of the land may be inspected at the office of the Land Acquisition Collector (West), Old Middle School Building, Rampura , Delhi.

SPECIFICATION

Village	Total Area (Bigha- Biswa	Khasra No.	Area (Bigha-Biswa)
Basal Darapur	2-12	2475/1485/2 min	0-9
		2474/1969/2 min	0-6
		2472/1468/2 min	0-13
		2466/1462/2 min	0-6
		2464/1461/2 min	0-18